IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD.

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MA. 131/94 in OA. 1543/93.

Dt. of Decision: 27.4.94.

Smt. Eswaramma

.. Applicant./
Respondent No.1.

۷s

- The Chief Work Shop Manager, Lalaguda Workshop, Secunderabad.
- The General Manager, S E R, Secunderabad.
- 3. Commissioner for Workmen's compensation, Hyderabad(TCS)Applicant.

Counsel for the Applicant/: Mr. N.V. Ramana, Addl. CGSC. Respondent No.1.

Counsel for the Respondents/: Mr. S. Ravindranath, Applicant

## QORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO: VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

Director, ESI Corpn. & Anr. Vs. Francis De Costa & Anr.), the two learned judges differed. In view of the object of ESI Act and Workmen's Compensation Act, the above phrases i.e. 'during the course of employment' and 'arising out of the employment' have to be interpreted similarly. So, we feel that it is just and proper to consider this Us arter the matter is finally resolved by the Supreme Court.

As there will be some delay in disposal of this OA, We feel that it is just and proper to permit R-1 herein to withdraw Rs.32,000/- from the amount deposited (It will be roughly 50% of the amount deposited).

5.  ${\mathbb C}$  MA is ordered accordingly. No costs. ${}^{\wedge}$ 

(R.RAN GARAJAN) Member (Admn.) (V.NEELADRI RAO) Vice Chairman

Dated: April 27, 94

Dictated in Open Couft

Deputy Registrar Jude

sk/sd

∢Çopy to:-

- 1. The Chief Work Shop Manager, talaguda Werkshop, Sec'bad.
- 2. The General Manager, S.E.Railway Secunderabad.
- 3. Commissioner mR for Workmen's Compensation, Hyd(TCS).
- 4. One copy to Sri. N.V. Ramana, SC for Railways, CAT, Hydel
- 5. One copy to Sri. S. Ravindranath, advocate, CAT, Hyd.
- One spare copy.

Rsm/-

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

Liter

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERASAD BENCH AT HYDERABAD

THE HON'ELE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND TON BLE MR.A.B. GORTHI & MEMBER (AD)

THE HON'BLE MR.TCCHANDRASEKHAR REDDY MEMBER(JUDL)

AND

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 27/4/1994

ORDER/JUDGMENT

M.A/R.A./C.A/No. 13)/95

O.A.No.

1543/45

T.A.No.

Admitted and Interim Directions Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Central Administrative Tribunal
DESPATCH
2 0 M AT 1994
HYDERABAD BENCH.